IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

R. A. 61/90 O.A. No. 738/88 T.A. No.

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DAI	E OF DECISION 23.08.1990.
Shri L.D. Panjwani	Petitioner
7	Advocate for the Petitioner(s)
Versus Union of India & Ors.	Respondent
	Advocate for the Respondent(s)

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The Hon'ble Mr. P. K. Kartha, Vice-Chairman (Judl.)
The Hon'ble Mr. D. K. Chakravorty, Administrative Member.

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement ? $/_{N_{\infty}}$
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

(Judgement delivered by Hon'ble Mr. D.K. Chakravorty, Administrative Member)

The petitioner is the original applicant in OA-738/88 which was disposed of by this Tribunal by judgement dated 24.4.1990. The applicant had prayed that the impugned order dated 23.5.1986 whereby he was retired from service w.e.f. 1.9.1986, be set aside and quashed, and that he be declared to be continuing in service. He had also sought for payment of back wages to him.

2. After hearing the applicant and the learned counsel for the respondents, the Tribunal observed that the conductions and the service of the respondents.

for the respondents, the Tribunal observed that the conduct of the petitioner throughout clearly indicated that he had opted for voluntary retirement notwithstanding his purported withdrawal of the same by his letter dated 24.5.1986. In view of this, the Tribunal found no merit in the application and the same was dismissed.

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3. The petitioner has not brought to our notice any new facts warranting a review. We also see no error apparent on the face of our judgement. In the circumstances, we see no merit in the review petition and the same is rejected.

(D.K. Chakravorty) Administrative Member

(P.K. Kartha) Vice-Chairman(Judl.)